

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1205
ANSWERED ON 27.07.2022

INCREASE IN ATTACK AGAINST MINORITY COMMUNITIES

1205. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that the attack against the minority communities have increased in the recent past;
- (b) if so, what measures have been taken by Government to ensure the protection of minority communities;
- (c) whether Government has any data on the attack against institutions that belong to minority communities; and
- (d) the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) "Public Order and "Police" are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities, rests with the respective State Governments. As such, specific data regarding attacks against individual community is not maintained centrally.

Government of India monitors the internal security and law and order situation in the country and issues appropriate advisories from time to time to maintain peace, public tranquility and communal harmony. Central Armed Police Forces (CAPF) are deployed to aid and assist State Governments, on their request, to maintain law and order and public tranquility.

The Ministry of Home Affairs, Government of India has issued Communal Harmony Guidelines, which, inter-alia lay down standard operating procedure to deal with situations arising out of any violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt communal violence.
